



Government of Jammu and Kashmir
Civil Secretariat, Revenue Department
J&K, Jammu/ Srinagar

Notification,

Jammu, the 6th April, 2017

SRO **168**;- In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Sh. Susheel Kumar, KAS, Sub-Divisional Magistrate, R.S.Pura, to be the Competent Authority for the purposes of the said Act, within the territorial jurisdiction of Sub-Division R.S.Pura comprising of Tehsil R.S.Pura and Suchetgarh.

By order of the Government of Jammu and Kashmir

Sd/-

(Mohammad Ashraf Mir)
Commissioner/Secretary to Government,
Revenue Department
Dated:- **06** -04-2017

No:- Rev/LB/09/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu/Kashmir.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Director, Archives, Archaeology & Museums, J&K Jammu.
6. Deputy Commissioner, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. Pvt. Secretary to Minister for Revenue for information of the Hon'ble Minister.
9. Pvt. Secretary to Minister of State for Revenue for information of the Hon'ble Minister.
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Department.
11. I/C Website for hoisting the said notification (SRO) on official website.
12. Notification/Stock file.

MP 3.4.17

(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department

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